

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES

LOK SABHA
UNSTARRED QUESTION NO: 3952
TO BE ANSWERED ON THE 10th AUGUST 2018 / SHRAVANA 19, 1940 (SAKA)

QUESTION
RESOLUTION OF NON-PERFORMING ASSETS

3952: SHRIMATI VASANTHIM.:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government met the heads of 13 Public Sector banks (PSBs) recently to resolve various issues;
- (b) if so, the details thereof along with the outcome of the meeting;
- (c) whether the PSBs have put forward any proposals before the Government regarding resolution of non-performing assets and capital infusion; and
- (d) if so, the details thereof?

ANSWER

To be answered by
THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SHIV PRATAP SHUKLA)

(a) to (d): Whole-time Directors and senior executives of Public Sector Banks (PSBs) deliberated during PSB Manthan on various banking issues. Based on the recommendations made in PSB Manthan, a PSB Reforms Agenda was referred by the Government to PSBs for appropriate action as per approval of respective PSB Board. Under the PSB Reforms Agenda, PSBs have initiated various steps for, *inter-alia*, resolution of non-performing assets, such as creation of stressed asset management verticals for stringent recovery, segregated pre- and post-sanction follow-up roles for clean and effective monitoring, creation of online one-time settlement platforms and commitment to monitoring large-value accounts through specialised monitoring agencies. Further, under the PSB Reforms Agenda, capital infusion by the Government is linked to implementation of the PSB Reforms Agenda.
